

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 39**  
**(IB)-160(PB)/2018**

**IN THE MATTER OF:**

Asset Reconstruction Company (India) Ltd.	.... Petitioner
Vs White Metals Ltd.	.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 CIRP**

**Order delivered on 16.07.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant	: Mr. Ajit Sinha, Sr. Adv., Mr. Akshat Vachher, Mr. Jasvinder Choudhary, Mr. Ashwin Sawlani, Ms. Abhiti Vaccher, Advs.
For the Respondent	: Mr. Abhigyat Chaitanya, Mr. Rishi K. Awasthi, Advs. for R-10.

**ORDER**

**RA-183/2023**

Ld. Sr. Counsel Mr. Ajit Sinha appeared through VC on behalf of the Applicant.

Ld. Counsel Mr. Abhigyat Chaitanya also appeared through VC on behalf of Respondent No. 10.

On 01.05.2024, we directed the Petitioner to issue fresh notice upon the unrepresented Respondents.

It appears that the Ld. Counsel for the Applicant has taken steps to serve on the Respondents in terms of our order dated 01.05.2024. However, it is observed that only Respondent No. 10 has entered an appearance. Await the appearance of other Respondents.

At request and with consent of the parties, list the matter for a physical hearing **on 31.07.2024.**

**IA-2082/2024**

At request and with consent of the parties, list the matter for a physical hearing **on 31.07.2024**

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

16.07.2024  
Vinod Arora